

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-1899/ND/2019

IN THE MATTER OF:
M/s. Cargo Planners Ltd.

...PETITIONER

Vs.

M/s. Aakriti InfoMedia Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 16.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For erstwhile IRP

:Adv Puja Chaurasia in IA No.
2401/2023.

For the Liquidator

:Adv. Priyanshi Sharma

For the Respondent/Corporate Debtor

:Mr. Akshay Goel, for R1 in IA
2401/2023

ORDER

IA/3399/2022

Ld. Counsel for the Liquidator is present and sought time to argue the matter. List on **18.03.2024**.

IA/2401/2023

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Liquidator and Ld. Counsel on behalf of R-1 is present. None appears on behalf of R-2 (GST Department). Last opportunity is given to the Ld. Counsel for the R-2 (GST Department) to appear and argue the matter. List the matter on **18.03.2024** alongwith IA/4343/2022.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)